

(2021) 08 UK CK 0388

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1086 Of 2021

Bajrangi Singh

APPELLANT

Vs

State Of Uttarakhand & Another

RESPONDENT

Date of Decision : 26-08-2021

Acts Referred:

Citation : (2021) 08 UK CK 0388

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Rangoli Purohit, Anjali Bhargava, Bhupendra Singh Bisht

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Petitioner served as Work Agent in Uttarakhand Peyjal Sansadhan Vikas Evam Nirman Nigam and retired on 30.11.2020.

2. Since retiral dues of the petitioner have not been released, therefore, petitioner has approached this Court. The details of the retiral dues, which are pending, have been given in para no. 8 of the writ petition.

3. Mr. Bhupendra Singh Bisht, learned counsel appearing for respondent no. 2 accepts that dues of the petitioner are pending, but, he submits that on account of financial crises, the dues could not be released so far. He assures the Court that all the admissible dues of the petitioner shall be released at the earliest.

4. In view of submission made by Mr. Bhupendra Singh Bisht, learned counsel appearing for respondent no. 2, the writ petition is disposed of with a direction to the Competent Authority to release the retiral dues of the petitioner, as early as possible, but, not later than three months from the date of

production of certified copy of this order.